

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 1537
ANSWERED ON 04.12.2024

**AMENDMENTS TO THE MINES AND MINERALS (DEVELOPMENT & REGULATION)
ACT, 1957**

1537 SHRI K RADHAKRISHNAN:

Will the Minister of MINES be pleased to state:

- (a) whether it is true that the proposed amendments to the Mines and Minerals (Development & Regulation) Act, 1957 is detrimental to the interests of the country and if so, the details thereof;
- (b) whether the Government has come across apprehensions raised from various stakeholders on the negative impact of the liberalisation in the mining sector on the indian economy particularly the public sector enterprises and if so, the action taken thereon;
- (c) whether the Union Government has received any representation from the Government of Kerala expressing its strong objections to the opening of the mineral sector to the private sector and if so, the details thereof;
- (d) whether the Government intends to take on board the concerns raised by various stakeholders to the proposed amendments; and
- (e) if so, whether a meeting of all the stakeholders is to be convened for the purpose and if not, the reasons therefor?

ANSWER

THE MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)

(a) to (e): At present, no amendments have been proposed to the Mines and Minerals (Development & Regulation) Act, 1957 [MMDR Act, 1957]. However, whenever any amendment is proposed to be carried out in the MMDR Act, 1957 and the rules made thereunder, the comments and suggestions are sought from the States and Union Territories including Kerala, industry and other stakeholders and general public in accordance with the pre-legislative consultation policy.

As such, amendments are finalized after taking into consideration the comments received. The comments of all stakeholders have been taken into consideration during past amendments.
